

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-478(ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.12.2017

NAME OF THE COMPANY: M/s. IFCI Vs. M/s Hi Point Investment & Finance Pvt. Ltd.

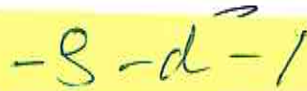
SECTION OF THE COMPANIES ACT: 7 of IBC 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	For the Petitioner (s)	: Mr. Kush Chaturvedi and Mr. Somay Kapoor, Advocates		
	For the Respondent (s)	: Mr. Vijay K. Singh & Mr. Vineet Arora, Advocates		

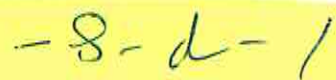
ORDER

Though the petitioner has taken steps to comply with the provisions of Section 9(3)(c) of the Code, it appears that there are some typographical errors in the same. There are some errors with reference to the account in the certificate issued under the Banker's Book Evidence Act. Let the same be rectified. Ld. Counsel for the petitioner has also disclosed the pendency of a winding up the petition before the Hon'ble High Court of Delhi. Let the present status be placed on record by the way of an affidavit.

To come up on 18th December, 2017.



(S. K. Mohapatra)
Member (T)



(Ina Malhotra)
Member (J)